

# HIGH COURT OF JAMMU AND KASHMIR

(OFFICE OF THE CENTRAL PROJECT COORDINATOR e-COURTS)

\*\*\*\*\*

To  
All the Principal District and Sessions Judges,  
J&K.

No:- 1144/CPC/K

Dated:- 22-08-2019

**Subject:- Supreme Court POCSO Case “Suo Moto Writ (Crl.) No. 1/2019  
titled In Re Alarming Rise in Number of Reported Child Rape  
Incidents”**

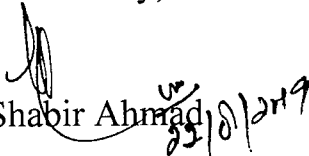
Sir,

It has come to the notice of the Hon'ble Supreme Court of India that there exists discrepancy in the data of Courts, NJDG and CCTNS as regards the actual pendency of POCSO cases in the courts across India. The reason for this discrepancy is largely due to the fact that POCSO Special Courts have not identified themselves as POCSO Courts in their “Judge Period Masters” in the CIS 3.1 operational in the District Courts. In order to remove this discrepancy, a format has been designed by the Hon'ble Supreme Court capturing the data of each POCSO Case whether pending or decided. This format is to be filled up after physical examination of each file and for this, State Legal Services Authority has been requested to identify a group of 5-7 or more Panel Lawyers in each District who can access the judicial files of pending and decided POSCO Cases in order the fill up the format. The format is annexed herewith.

In the aforesaid backdrop, I am under instructions to request you to identify yourselves as POSCO Judges in the CIS 3.1 and to ensure that each POCSO case is updated as a POCSO matter even when other statutes like RPC/IPC, SC/ST Act, Arms Act etc are also involved. It is also requested to permit the DLSA Panel Lawyers nominated by Member-Secretary J&K SLISA to have access to pending and decided POCSO case files so as to fill up the blank fields in the format. The exercise is to be completed within one week once the nomination of Panel Lawyers is received by you.

**By Order.**

Yours faithfully,

  
Malik Shabir Ahmad  
CPC e-Courts

(As updated on 02.08.2019)

## Performa for Data Collection 'In Re-Alarming Rise in Number of Reported Child Rape Incidents SMW (Cr.) 1/2019' (POCSO)

S.No.	Case Details	General Information	Particulars	Source
1	State			CCTNS
2	High Court			CIS 3.0
3	District			CCTNS
4	Police Station			CCTNS
5	Date of commission of offence	DD/MM/YYYY		CCTNS
6	FIR No.	(0000/YYYY)		CCTNS
7	Under Section			CCTNS
8	Date of FIR (DD/MM/YYYY)			CCTNS
9	Victim's Age (YY/MM)			CCTNS
10	Victim's Gender (M/F/Ors.)			CCTNS
11	If Victim is Disabled	(Physical/ Mental/ Both)		Spl. COURT
12	Whether Victim SC or ST?			CCTNS
13	Special Courts/JJB			CIS 3.0
14	CNR No.			CIS 3.0
15	Date when support person provided as per Rule 4(9)			Spl. COURT
16	Result of Investigation - Charge Sheet / Closure Report			CCTNS
17	Date of Charge Sheet / Closure			CCTNS
18	Charge Sheet U/s			CCTNS
19	Accused arrested or not? If Yes, Date of Arrest (First Accused)			CCTNS
20	No. of Accused			CCTNS
21	Age of Accused	YYYY/MM		CCTNS CCTNS
22	Victim-Accused Proximity	Stranger/Relative/Known		CCTNS
23	FSL Sample	Sample deposited on (DD/MM/YYYY)		Spl. COURT
		Report received on (DD/MM/YYYY)		Spl. COURT
24	Date of Framing of Charge/Discharge			CIS 3.0
25	No. of Witnesses	Cited		CCTNS
		Examined		Spl. COURT
26	Witness protection sought/provided			Spl. COURT
27	Charged U/s			Spl. COURT
28	If Accused represented by Legal Aid			Spl. COURT
29	Victim Compensation	Awarded by		Spl. COURT
		Paid by		Spl. COURT
		Interim	Date	Spl. COURT
			Amount	Spl. COURT
		Awarded by		Spl. COURT
		Paid by		Spl. COURT
		Final	Date	Spl. COURT
Amount	Spl. COURT			
30	Deposition of Victim	Date Started		Spl. COURT
		Date Concluded		Spl. COURT
31	Date of Statement of Accused U/s 313 Cr.PC			Spl. COURT
32	Date of Decision			CIS 3.0
33	Outcome of Trial Add separate Box for each accused	Acquittal		CIS 3.0
		Conviction U/s		CIS 3.0
34	Sentence Awarded	Death/Life/Imprisonment in YY/MM		CIS 3.0
		Fine		CIS 3.0
		Other		CIS 3.0
35	If acquitted, whether appeal filed, if yes, status			CIS 3.0
36	If Pending - Stage			CIS 3.0